

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 634 of 2020

IN THE MATTER OF:

RNY Healthcare Services Pvt. Ltd.

...Appellant

Versus

Bourn Hall International India Pvt. Ltd. & Anr.

...Respondents

Present: -

For Appellant: Mr. Rakesh Kumar and Ms. Preeti Kashyap, Advocates.

For Respondent: Mr. Gautam Singh, Advocate for Respondent Nos. 1 & 2.

ORDER
(Virtual Mode)

09.04.2021 On 23.03.2021 the Learned Counsel for the Appellant submits that substituted notice was published in the News Paper on 27.02.2021 against the Respondent No. 3. Despite substituted service of notice on Respondent No. 3, nobody appeared on behalf of the Respondent No. 3. The matter will proceed ex-parte against Respondent No. 3.

Heard the Learned Counsel for the Appellant in part.

List the Appeal for further hearing on **5th May, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)